

of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

- (i) G.S.R. 501 dated the 30th April, 1960.
- (ii) G.S.R. 805 dated the 14th July, 1960 making certain amendment to the Sugar (Movement Control) Order, 1959. [Placed in Library. See No. LT-2261/60].

AMENDMENT TO INDIA AIRCRAFT RULES

The Deputy Minister of Civil Aviation (Shri Mohiuddin): I beg to lay on the Table a copy of Notification No. G.S.R. 559 dated the 21st May, 1960 making certain further amendment to the Indian Aircraft Rules, 1937, under sub-section (3) of Section 5 of the Indian Aircraft Act, 1934, together with an Explanatory Note thereon. [Placed in Library. See No. LT-2262/60].

12.16½ hrs.

STATEMENT RE: DEMANDS FOR EXCESS GRANTS, 1957-58

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): On behalf of Shri Morarji Desai I beg to present a statement showing Demands for Excess Grants in respect of the Budget (General) for 1957-58.

12.16¼ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-SIXTH REPORT

Shri Jhulan Sinha (Siwan): I beg to present the Sixty-sixth Report of the Committee on Private Members' Bills and Resolutions.

12.17 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

DELHI MILK SCHEME

Shri Vajpayee (Balrampur): Under Rule 197, I beg to call the attention of the Minister of Food and Agriculture to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The allegations of adulteration of milk supplied under Delhi Milk Scheme”.

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa): As the House is aware, the Delhi Milk Scheme started functioning on 1st November 1959. It made a humble beginning with the sale of 150 maunds of milk per day through 32 depots and 16 institutions. The work has gradually increased and at present out of a total demand of 7,000 maunds per day for the entire City, the Central Dairy handles 1500 maunds of milk. The number of depots has also increased to 280. Thus, at the moment, the Scheme is meeting more than 20% demand of the City.

From the very beginning a well-equipped Quality Control Laboratory has formed an integral part of the Scheme so that the quality of milk as it passes through several stages of handling and processing can be ensured after proper tests. No adverse report had been received regarding the purity of the milk. We were, therefore, somewhat surprised when the proceedings of the Delhi Municipal Corporation dated 12-7-60 containing allegations of adulteration of milk supplied under the Delhi Milk Scheme reached us on 15-7-60. We immediately ordered a thorough investigation in the matter.

The facts as reported to us are as follows:—

Between February and June 1960, the Delhi Municipal Corporation authorities took 8 samples of milk